

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**

Appeal No.-177/252/ND/2022

**IN THE MATTER OF:**

M/s. Leads House and Infrastructure Pvt. Ltd.

**.....Applicant**

**Vs.**

ROC

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Keshav Mann, Mr. Adarsh Gupta, Mr. Vishal  
Gupta, Advs. for R 2  
For the IT Dept. : Mr. Parth Semwal, Mr. Abhishek Maratha, Mr. Apoorv  
Agarwal, St. Counsels  
For the RoC : Mr. Aakash Sharma, Adv.

**ORDER**

Ld. Counsel on behalf of the Appellant is present and submitted that the main counsel is not available and therefore sought adjournment. Ld. Counsel on behalf of Respondent No. 2 is present and submitted that they have not file their reply. Thus right to file reply is closed. Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have filed their report and has no objection. However, the report of the Income Tax Department is not available on the e-portal of the Tribunal. Ld. Counsel on behalf of the Income Tax Department may approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal of the Tribunal. Ld. Counsel

on behalf of the RoC is present and submitted that they have filed their report which is available on the e-portal of the Tribunal and subject to filing of necessary returns, they have no objection if, the company name is restored. In view of the request made by Ld. Counsel for the Appellant, list the matter on **28.08.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**